

CC No.283/2019
CBI Vs. Ravinder Singh & Anr.
27.08.2020


Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI along with IO/Inspr. Sudhanshu Sharna as well as pairvi officer.
A-1 Ravinder Singh along with counsel Mohd. Qmar Ali.
Sh. Sudershan Rajan, Ld. Counsel for A-2 Rajesh Kumar Jain and A-3 Raghuraj Singh along with A-2 and A-3.

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of final arguments.

Further part arguments heard. IO again requested some more time to answer the queries raised during the proceedings of the case. Id. Counsels for accused persons also submits that they need some time to answer the queries.

Heard. At joint request list the matter for further arguments on **03.09.2020**. In the meantime, issue summon to IO with directions to appear in person before the court on the next date of hearing along with the information w.r.t queries raised by the court. Ahlmad is directed to do the needful.


(ANURAG SAIN)
Special Judge, CBI-11
RADC, New Delhi
27.08.2020